

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 2625/97

NEW DELHI, THIS THE 19TH DAY OF NOVEMBER, 1997.

HON'BLE MR.JUSTICE K.M.AGARWAL, CHAIRMAN
HON'BLE MR.S.P.BISWAS, MEMBER(A)

(1) Shri Surender Singh
S/o Harlal Singh
R/o Village & P.O.Kaloi Khas
Distt. & Tehsil Rohtak
Haryana

(2) Shri Rajiv Kumar
S/o Shri Shame Singh
R/o H.No.520/22, Chand Nagar
Near Jail Rohtak, Haryana

Applicants

(BY ADVOCATE SHRI JOG SINGH)

vs

1. Union of India
through Secretary
Ministry of Personnel & Public
Grievances,
Department of Personnel & Training
North Block
New Delhi.

2. Union of India
through -Secretary
Staff Selection Commission
C.G.O.Complex, Lodhi Road
New Delhi.

3. The Commissioner of Police
Police Head Quarters
M.S.O.Building
Delhi Police & Head Quarters
Delhi-110002.

Respondents

ORDER(ORAL)

JUSTICE K.M.AGARWAL:

Heard the learned counsel for the applicants on admission. Though the reliefs claimed in this OA appear to be different from those claimed in SLP Nos. 16356 to 16358 of 1996 decided on 14.8.1997, the learned counsel submitted that the applicants should be satisfied if

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the benefit of the decision of the Supreme Court in the said SLP Nos.16356 to 16358 of 1996 is extended to them.

2. The decision of the Supreme Court itself shows that the respondents were directed to consider for appointment against available vacancies "the petitioners and other similarly situated candidates on the basis of merit as per the aggregate of the marks obtained by them in all the papers and if on the basis of such consideration it is found that the petitioners can be so appointed the respondents shall appoint them against the existing vacancies by relaxing the requirement of minimum qualifying marks prescribed for Hindi in Paper III." Accordingly we dispose of this OA by directing the respondents that if the applicants can also be considered for selection pursuant to the said order of the Supreme Court, they shall be so considered and given appointment if found fit for such appointment. Accordingly at the admission stage itself, this case is disposed of.

JK

(K.M.AGARWAL)
CHAIRMAN

S.P.BISWAS
(S.P.BISWAS)
MEMBER(A)

SNS